

surveying and developing that port. That work is going to be taken in hand.

I think, I have covered most of the important points raised by the hon Members. The last point that I want to mention here is the point that Mr Surendra Mohanty made when he compared the assistance of the Union Government to Union Territories with that to the State of Orissa. A senior person in public life like Mr Surendra Mohanty—I think, we both entered the House in 1957—should know that the Central Government has direct responsibility for not only administration of Union Territories but also for their finances. All the Union Territories depend on the Central Government for their finances. If certain territories are kept as Union Territories, it is mainly because of the financial reasons. If financially they are not viable, they are not kept as States. There are several reasons. That is also one of the reasons. Therefore, it is absolutely unrealistic to compare the Union Government's aid to Union Territories with that given to States which are supposed to look after their own finances and resources. Every State Government is supposed to mobilise their own resources, raise their own resources and see to it that their resources grow in such a manner that the State develops in a proper and regulated manner. They cannot depend or they cannot complain that the Central Government has not been indulgent to them.

As I stated earlier, the Central Government has been particularly indulgent to the State of Orissa, not because Orissa has any special features but because Orissa requires that kind of indulgence and that kind of assistance. Therefore, that kind of assistance has been given. But it is absolutely unrealistic and wrong to compare the Central assistance to Union Territories with that given to various States of the country.

Having said this and having drawn the attention of the hon Members to the fact that this is only a Vote on Account Budget and not a regular Budget, I would request the hon. Members to give their sanction to the Vote on Account.

MR. DEPUTY-SPEAKER : The question is :

“That the respective sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Orissa, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1972, in respect of the heads of demands entered in the second column thereof against Demands Nos 1 to 11, 11A, 12 to 17, 17A, 18 to 39, 41 to 58 and 60 to 62.”

*The motion was adopted*

MR. DEPUTY-SPEAKER . Again, the question is

“That the respective Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971 in respect of the following demands entered in the second column thereof—

Demands Nos 1, 3, 4, 5, 7, 10, 11, 11A, 13, 14, 16, 17, 17A, 19, 21 to 32, 34, 35, 37, 40 to 44, 46 to 49, 53 to 55, 58 to 60 and 62.”

*The motion was adopted*

16.03 hrs.

ORISSA APPROPRIATION (VOTE  
ON ACCOUNT) BILL\*, 1971

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI VIDYA  
CHARAN SHUKLA) I beg to move for  
leave to introduce a Bill to provide for the  
withdrawal of certain sums from and out of the  
Consolidated Fund of the State of Orissa  
for the services of a part of the financial  
year 1971-72.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 29-3-71.

MR. DEPUTY SPEAKER . The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of a part of the financial year, 1971-72."

*The motion was adopted*

SHRI VIDYA CHARAN SHUKLA . I introduce\* the Bill.

I beg to move† :

"That the Bill to provide to the withdrawal of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of a part of the financial year, 1971-72, be taken into consideration."

MR. DEPUTY SPEAKER . The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of a part of the financial year, 1971-72, be taken into Consideration "

*The motion was adopted*

MR. DEPUTY SPEAKER : The question is :

"That clauses 2,3, clauses 1, The Schedule, the Enacting Formula and the Title stand part of the Bill "

*The motion was adopted*

*Clauses 2, 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill*

SHRI VIDYA CHARAN SHUKLA . I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted.*

16 05 hrs.

ORISSA APPROPRIATION BILL,\*\* 1971

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1970-71.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1970-71."

*The motion was adopted*

SHRI VIDYA CHARAN SHUKLA : I introduce† the Bill.

I beg to move‡ :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1970-71, be taken into Consideration "

MR. DEPUTY SPEAKER : The question is .

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1970-71, be taken into Consideration."

*The motion was adopted*

\*Introduced with the recommendation of the President

†Moved with the recommendation of the President.

\*\*Published in Gazette of India Extraordinary, Part II, section 2, dated 29.3.71.

‡ Introduced moved with the recommendation of the President.